

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KELVOLT (INDIA) PRIVATE LIMITED

		RELEVANT PARTICULARS
1.	Name of corporate debtor	KELVOLT (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15 September 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253MH2009PTC195793
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 102 A, Plot No 6, Sector 19, Airoli, Thane 400708, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai Bench order dated. 19 March 2024 in Company Petition No: CP (IB) No. 3968/MB/2019
7.	Estimated date of closure of insolvency resolution process	15 September 2024 i.e., 180 days from date of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Dhanshyam Patel Reg No: IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email: dpatel@ckpatel.com Tel: 022-25083300
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: cirp.kelvolt@gmail.com
11.	Last date for submission of claims	2 April 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KELVOLT (INDIA) PRIVATE LIMITED on 19 March 2024.

The creditors of KELVOLT (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 2 April 2024 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Dhanshyam Patel
Mumbai
Date: 20 March 2024





THE FINANCIAL EXPRESS

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Date: 20 March 2024

नेद्वारे
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फॉर्म ए
सार्वजनिक उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरी मंडळ,
(कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत)

केलव्होल्ट (इंडिया) प्रायव्हेट लिमिटेडच्या धनकांचे लक्ष वेधण्यासाठी

प्रस्तुत तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	प्राधिकारी ज्याच्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे.
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र. / मयादित दायित्व ओळख क्र.
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता
६	कॉर्पोरेट कर्जदाराच्या संबंधात दिवाळखोरी प्रारंभाची तारीख
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमानित तारीख
८	अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यवसायिकाचे नाव आणि नोंदणी क्रमांक
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यवसायिकाचा पत्ता आणि ई-मेल
१०	अंतरिम विभेदन व्यवसायिकासोबत संपकासाठी वापरण्यात येणारा पत्ता आणि ईमेल
११	दावे सादर करण्याची अंतिम तारीख
१२	अंतरिम विभेदन व्यवसायिकाद्वारे निर्धारित, सेवशन २१ च्या उप - सेवशन (६ए) च्या कलम (बी) अंतर्गत काही असल्यास, धनकांचे प्रवर्ग
१३	प्रवर्गामध्ये धनकांचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यवसायिकाचे नाव (प्रत्येक प्रवर्गासाठी तीन नावे)
१४	(अ) संबंधित प्रपत्र आणि (ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध आहे :

केलव्होल्ट (इंडिया) प्रायव्हेट लिमिटेड

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने केलव्होल्ट (इंडिया) प्रायव्हेट लिमिटेडची कॉर्पोरेट नादारी विभेदन प्रक्रिया १९ मार्च, २०२४ रोजी प्रारंभ करण्याचा आदेश दिला आहे.

केलव्होल्ट (इंडिया) प्रायव्हेट लिमिटेडच्या धनकांना, याद्वारे त्यांचे दावे पुराव्यांसोबत २ एप्रिल, २०२४ रोजी किंवा तत्पूर्वी अंतरिम विभेदन व्यवसायीकांकडे त्यांच्या मुद्दा क्र. १० समोर नमूद पत्त्यावर सादर करण्यासाठी आमंत्रित करण्यात येत आहे.

वित्तीय धनकांनी त्यांच्या पुराव्यांसोबतचे दावे केवळ इलेक्ट्रॉनिक साधनांद्वारे प्रस्तुत करावेत. अन्य सर्व धनकां त्यांचे पुराव्यांसोबतचे दावे व्यक्तीशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

मुद्दा क्र. १२ समक्ष नमूद अनुसार, प्रवर्ग संबंधित वित्तीय धनकां, प्रवर्गाचे अधिकृत प्रतिनिधी (विशिष्ट प्रवर्ग) म्हणून कार्य करण्यासाठी मुद्दा क्र. १३ समक्ष सुचिबद्ध तीन नादारी व्यवसायिकांकडून त्यांच्या अधिकृत प्रतिनिधीची निवड प्रपत्र सौए मध्ये दर्शवतील.

खोटा किंवा दिशाभूल करणारा दाव्याचा पुरावा सादर केल्यास दंडात्मक कारवाई करण्यास पात्र राहील.

धनश्याम पटेल
मुंबई
दिनांक : २० मार्च, २०२४